

Rs. 78,665.44 crore. The deficiencies pointed out by the audit in the aforesaid report relate to overstated assets/profits and understated liabilities/losses, departures from Accounting Standards, not obtaining confirmation of balances in respect of debtors/creditors and deficiencies in internal control, etc.

(c) and (d) The administrative Ministries/Departments concerned with the Central Public Sector Enterprises (CPSEs) are required to take necessary action on the observations made/deficiencies pointed out in the report of C&AG and submit the Action Taken Notes (ATN) to the Committee on Public Undertakings (COPU) after getting the same vetted by the Office of C&AG.

#### **Financial restructuring of NACIL**

3429. SHRI PRASANTA CHATTERJEE:

SHRI TAPAN KUMAR SEN:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Secretary, Board for Reconstruction of Public Sector Enterprises (BRPSEs) has objected that the sickness and proposed financial restructuring of National Aviation Company of India Limited/Air India has not been referred to BRPSE so far; and

(b) if so, the reasons therefor and the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) and (b) Secretary, Board for Reconstruction of Public Sector Enterprises (BRPSE) had written to Ministry of Civil Aviation to refer the restructuring of National Aviation Company of India Limited (NACIL) to BRPSE for its advice.

#### **PSUs in West Bengal**

3430. SHRI SHYAMAL CHAKRABORTY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) how many nationalized Public Sector Undertakings (PSUs) are there in West Bengal;

(b) the details of closed PSUs in West Bengal out of them;

(c) the details of land of these PSUs;

(d) whether there has been any decision for opening them;

(e) if so, by when they will be re-opened;

(f) the companies which will be re-opened; and;

(g) whether the Government will give these lands in lease to the State Government for opening up of new industries in case the Central Government does not have any plan in this regard?